

12.58 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

THIRTY-SECOND AND THIRTY-FOURTH
REPORTS AND MINUTES

DR. KAILAS (Bombay South): I beg to present the following Reports and Minutes of the Committee on Public Undertakings.—

- (1) Thirty-second Report regarding action taken by Government on the recommendations contained in their Nineteenth Report on Heavy Electricals (India) Limited.
- (2) (i) Thirty-fourth Report on Indian Telephone Industries Limited.
- (ii) Minutes of the sittings of the Committee relating to the above Report.

12.59 hrs.

STATEMENT RE. BREAK-DOWN OF
POWER SUPPLY IN DELHI

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): At 5.30 p.m. on 24th April, 1973, there was a sudden breakdown of the seven power units of A, B & C Stations of Delhi. This resulted in cutting off of the power supply to a major portion of the Delhi City. Some areas of Delhi are, however, supplied with electricity from Bhakra and, therefore, power supply in these areas was not affected. The area thus served on 24th night was only about 40 per cent of the city.

Efforts have since been made to recommission the machines. One unit has so far been restarted. This, together with extra power drawn from Bhakra, is providing about 150 MW against the city's demand of 250 MW. It is hoped to recommission one or two more machines by this evening,

so that the full requirements of the city could be met.

I am immediately appointing a Committee of Technical Experts to investigate the cause of this serious accident to fix the responsibility thereof and suggest the concrete measures to be taken to avoid recurrence of complete breakdown of all the machines whenever a fault occurs in the system. The Committee will be asked to report within a fortnight.

SHRI INDRAJIT GUPTA (Alipore): After this statement, would you allow a discussion thereon?

MR. SPEAKER: If there is a call attention motion, I will allow it. If there is not, I will allow a discussion.

SHRI ATAL BIHARI VAJPAYEE (Gwalior). We have already given notice of a call attention motion

13 hrs.

MR. SPEAKER: For tomorrow another call attention motion is already admitted I will give one hour for discussion tomorrow. (Interruptions).

MR. SPEAKER: We will try to fix it up.

DR. K. L. RAO: I would like to have the discussion, if it is wanted, not tomorrow but the day after tomorrow. I am going out to the Pong Dam tomorrow. So, the day after tomorrow, you can have it if you want.

श्री हुकम चन्द कछवाय (मुरैना) :
मंत्री महोदय ने कहा है कि वह कल बाहर जा रहे हैं। पार्लियामेंट का काम ज्यादा महत्व का है।

MR. SPEAKER: I cannot function if you go on like this. Dr. Rao, I would like to know whether it will suit you if we fix it up for this afternoon?

DR. K. L. RAO: Yes.

MR. SPEAKER: So, we will try to fix it this afternoon.

SHRI SAMAR GUHA (Contai): Sir, my half-an-hour discussion is to be raised this evening. (Interruptions)

MR SPEAKER At 5 o'clock we will have it Do not worry about it Even if it is swallowed up by this discussion, it will be postponed to the next day Do not worry about it

SHRI SURENDRA MOHANTY (Kendrapara): Sir, I am grateful to you for having allowed me to raise the matter—

MR SPEAKER I was very sorry. You were angry But I was not aware of it I am sorry I have allowed you today

13 02 hrs

PRESIDENTIAL AND VICE-PRESIDENTIAL ELECTIONS (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI S A KADER (Bombay-Central-South) I beg to move

"That this House do further extend up to the last day of the second week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill to amend the Presidential and Vice-Presidential Elections Act, 1952"

MR. SPEAKER The question is

SHRI SEZHIYAN (Kumbakonam): What is the reason for extending it?

MR SPEAKER I am putting the question The question is:

"That this House do further extend up to the last day of the second week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill to amend the Presidential and Vice-Presidential Elections Act, 1952."

The motion was adopted

13 03 hrs.

MATTERS UNDER RULE 377

(i) RE DELIMITATION OF CONSTITUENCIES IN ORISSA BEFORE 2ND TERM ELECTIONS

MR. SPEAKER Now, Shri Mohanty. I saw your motion yesterday. I allow you today

SHRI SURENDRA MOHANTY I am grateful to you for having allowed me to raise the matter on the floor of the House The House will recollect that Orissa is at present under President's rule, and the mid-term election is to be held to constitute a new Legislative Assembly What is agitating the public mind in Orissa is whether the election will be held after delimitation of the constituencies as required in article 82 of the Constitution, and whether the election will be held after the revised electoral rolls or without them

We made a query to the Election Commission, and the Election Commission has written—I quote:

"It is for the Government of India and Parliament to decide when President's rule will be rescinded or terminated."

In that context, I would beg of the Government to let the people know whether they are going to have the election without delimitation or with delimitation According to the Constitution, there can be no choice left. There has to be delimitation before the elections are held Therefore, may I request the Government, through you, to make a statement on this subject and to dispel the misgivings in the public mind which have been caused due to speculations in the press?

SHRI SHYAMNANDAN MISHRA (Begusarai): One point of constitutional importance arises out of this How could the Election Commission write to them to this effect? The Election Commission must be con-